



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ३४]

गुरुवार, ऑगस्ट २५, २०२२/भाद्रपद ३, शके १९४४

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असाधारण क्रमांक ७१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, Maharashtra Ministers' Salaries and Allowances, Maharashtra Legislature Members' Salaries and Allowances and Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Bill, 2022 (L. A. Bill No. XXVI of 2022), introduced in the Maharashtra Legislative Assembly on the 25th August 2022, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XXVI OF 2022.

A BILL

further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII of 1956. WHEREAS, it is expedient further to amend the Maharashtra
XLVIII of 1956. Legislative Council (Chairman and Deputy Chairman) and Maharashtra
XLIX of 1956. Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances
Mah. Act, the Maharashtra Ministers' Salaries and Allowances Act, the
VIII of 1978. Maharashtra Legislature Members' Salaries and Allowances Act and the
Leaders of Opposition in Maharashtra Legislature Salaries and Allowances
Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in
the Seventy-third Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

Short title and commencement.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, Maharashtra Ministers' Salaries and Allowances, Maharashtra Legislature Members' Salaries and Allowances and Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2022.

(2) It shall be deemed to have come into force with effect from the 1st April 2022.

CHAPTER II

AMENDMENT TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment of section 12B of XLVII of 1956.

2. In section 12B of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, in sub-section (1), for the words, letters and figures “ of Rs. 25,000 per month from the State Government ” the words “ per month as may be specified by order issued by the State Government, from time to time ” shall be substituted.

XLVII
of 1956.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MINISTERS ' SALARIES AND ALLOWANCES ACT.

Amendment of section 10C of XLVIII of 1956.

3. In section 10C of the Maharashtra Ministers' Salaries and Allowances Act, in sub-section (1), for the words, letters and figures “ of Rs. 25,000 per month from the State Government ” the words “ per month as may be specified by order issued by the State Government, from time to time ” shall be substituted.

XLVIII
of 1956.

CHAPTER IV

AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

Amendment of section 6 of XLIX of 1956.

4. In section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (3), for the words, letters and figures “ of Rs. 25,000 per month from the State Government ” the words “ per month as may be specified by order issued by the State Government, from time to time ” shall be substituted.

XLIX
of 1956.

CHAPTER V

AMENDMENT TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Amendment of section 10A of Mah. VIII of 1978.

5. In section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, in sub-section (1), for the words, letters and figures “ of Rs. 25,000 per month from the State Government ” the words “ per month as may be specified by order issued by the State Government, from time to time ” shall be substituted.

Mah.
VIII
of 1978.

STATEMENT OF OBJECTS AND REASONS

Section 12B of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (XLVII of 1956), section 10C of the Maharashtra Ministers' Salaries and Allowances Act (XLVIII of 1956), section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act (XLIX of 1956) and section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (Mah. VIII of 1978), provides for facilities of Personal Assistant to the Chairman and Deputy Chairman of Maharashtra Legislative Council and Speaker and Deputy Speaker of Maharashtra Legislative Assembly, every Minister and Minister of State, Legislature Members and Leaders of Opposition, respectively. The said Acts provides that Personal Assistant shall receive fixed salary of Rs. 25,000 per month.

2. There is demand from the legislature members to increase the salary of the Personal Assistant. The Government considers it expedient to increase the salary of the Personal Assistant from Rs. 25,000 to Rs. 30,000 per month and for that purposes, the said Acts are proposed to be amended suitably.

3. The Bill is intended to achieve the above objectives.

Mumbai,

Dated the 24th August, 2022.

CHANDRAKANT (DADA) PATIL,

Minister for Parliamentary Affairs.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposals for delegation of a legislative powers, namely :—

Clause 2.— Under this clause, which intends to amend section 12B of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, power is taken to the State Government to specify, by order, the fixed salary to be received by the Personal Assistant of the Chairman, the Speaker, the Deputy Chairman and the Deputy Speaker.

Clause 3.— Under this clause, which intends to amend section 10C of the Maharashtra Ministers' Salaries and Allowances Act, power is taken to the State Government to specify, by order, the fixed salary to be received by the Personal Assistant of the Minister, Minister of State and Deputy Minister.

Clause 4.— Under this clause, which intends to amend section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act, power is taken to the State Government to specify, by order, the fixed salary to be received by the Personal Assistant of the Member.

Clause 5.— Under this clause, which intends to amend section 10A of the Leader of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 power is taken to the State Government to specify, by order, the fixed salary to be received by the Personal Assistant of the Leader of Opposition.

2. The above-mentioned proposals for delegation of legislative power are of a normal character.

FINANCIAL MEMORANDUM

Clauses 2, 3, 4 and 5 of the Bill provides for increasing the salary of Personal Assistant of the Chairman and Deputy Chairman of Maharashtra Legislative Council and Speaker and Deputy Speaker of Maharashtra Legislative Assembly, every Minister and Minister of State, Legislature Members and Leader of Opposition from Rs. 25,000 to Rs. 30,000, per month. For the purpose, additional recurring expenditure of about Rs.2,19,60,000 per annum would be incurred from the Consolidated Fund of the State, on enactment of the Bill as an Act of the State Legislature.